

14.37 hrs.

### MATTERS UNDER RULE 377

- (i) REPORTED POLLUTION OF RIVERS AND ATMOSPHERE BY HARMFUL EFFLUENTS AND GASES.

**SHRI SURENDRA BIKRAM (SAHAJAHANPUR):** Mr. Deputy-Speaker, Sir, with your permission, I want to raise the following matter under rule 377:

The problem of pollution of rivers and atmosphere by big industries discharging poisonous and harmful effluent and gases has been taking serious situations. Although individual State Governments are looking into it but their speed is very very slow and there is great need on the part of the Central Government to insist on State Governments to take strict steps in this direction so that the lives of the employees working in these industries and people living around such areas may be saved. By moving very slow, the Government is playing with the lives of a large number of people which is most unfair. I would like to quote here that a factory named Synthetics and Chemicals Limited in Bareilly (U. P.) has been discharging its most poisonous effluent in the neighbouring river Dojora for the last fifteen years due to which the water of this river has become poisonous and fishes in this river do not survive. Even animals who drink the water of this river has become poisonous water of this river meets Ramganga at Bareilly where people drink this poisonous water and develop serious diseases. The poisonous vapours and gases released by this Company have been very badly affecting the health of the employees, colony residents and the people living in the neighbouring areas as these dangerous vapours enter inside their bodies through breathing and slowly damage various vital organs of the body. The Government must set up a high level

team of doctors and send to this Factory to assess the whole situation and recommend immediate steps to be taken.

- (ii) NEED FOR AERIAL SPRAY OF PESTICIDES ON STANDING GROUND-NUT CROPS IN SAURASHTRA.

**श्री धर्म सिंह जाई पटेल (पोरबन्दर) :** उगाध्यक्ष महोदय, लोक सभा के नियम 377 के अधीन प्रविलम्बनीय लोक महत्त्व के निम्न विषय के बारे में मैं संक्षिप्त बक्तव्य देना चाहता हूँ।

गुजरात के सौराष्ट्र प्रदेश में मूंगफली की खड़ी फसल में कीटाणुओं और रोगों को नष्ट करने के लिए बड़े पैमाने पर दवाइयों का हवाई छिड़काव करने की व्यवस्था।

भारे भारत में मूंगफली की जो करीब 55 से 65 लाख टन की पैदावार प्रतिवर्ष होती है इस में से करीब एक तिहाई गुजरात में और गुजरात में भी ज्यादातर सौराष्ट्र प्रदेश में 18 से 20 लाख टन मूंगफली की पैदावार होती है।

मूंगफली की खड़ी फसल में हर साल जुलाई के अन्त में या अगस्त के शुरू में मोली मशीन चूसिया जैसे कीटाणुओं और रातड़ टीका जैसे रोगों का बहुत उपद्रव होता है जिस के कारण मूंगफली की पैदावार में निरक्षतों को बहुत नुकसान होता है।

अब श्री हमारे गुजरात के सौराष्ट्र प्रदेश के जूनागढ़, राजकोट, जामनगर, अमरेली, भावनगर, सुरेन्द्रनगर, कच्छ वगैरह जिलों में मूंगफली की खड़ी फसल में कई जगहों पर मोली मशीन चूसिया वगैरह कीटाणुओं और रातड़ टीका जैसे रोग पैदा हो गए हैं। इन कीटाणुओं और रोगों को नष्ट करने के लिए दवाइयों का बड़े पैमाने पर हवाई छिड़काव करने के लिए गुजरात सरकार के साथ मिल कर कृषि मंत्रालय श्रीध

[श्री धर्मसिंह भाई पटेल]

प्रबन्ध करेगा और गुजरात सरकार और मंगफली उत्पादक किसानों को पूरी तरह से सहायता प्रदान की जाएगी, ऐसी मैं कुछ बंसी जी से श्राया और प्रायना करता हूँ।

(iii) REPORTED suspension of Deputy SECRETARY IN THE MINISTRY OF INFORMATION AND BROADCASTING.

SHRI MALLIKARJUN (Medak): Mr. Deputy-Speaker, Sir, with your permission, I want to raise the following matter under rule 377. This relates to the suspension of Shri S. Ghosh, Deputy Secretary in the Ministry of Information and Broadcasting and others.

Shri Ghosh while deposing in the Court as a witness in 'Kissa Kursi Ka' has brought to light the methods that were adopted by C. B. I. to pressurise him to toe their line of guidance. He described in detail the manner in which C.B.I. put pressure on him to give affidavit according to C.B.I.'s false version. He has now been suspended from service on 19th July, 1978. This is a pressure tactic to demoralise all those who want to speak the truth.

MR. DEPUTY-SPEAKER: You come back to the text.

SHRI MALLIKARJUN: This has obviously been done deliberately to cause harassment to an honest witness and to thereby demoralise and intimidate other witnesses to prevent them from speaking the truth. Is this not tantamount to interfering with the due process of justice, which the Government constantly maintained that it is upholding? Does it not also amount to contempt of Court?

I have an apprehension that Sri Tripathi, I.A.S. who has deposed in 'Kissa Kursi Ka' case may also be suspended since he is deviating from the indicated line of C.B.I. About a

hundred officers are subjected to investigations but they were not suspended so also Mr Tamta who adopted the indicated line of C.B.I. spared from suspension, on the contrary Jagmohan was suspended 10 months ago (*Interruptions*)

MR. DEPUTY-SPEAKER: No, no.

SHRI DINEN BHATTACHARYA: How can he raise it?

SHRI MALLIKARJUN: His fault was that (*Interruptions*).

MR. DEPUTY-SPEAKER: Mr. Mallikarjun, if it does not come in the text, it will go out of record (*Interruptions*) You come back to the text.

श्रीधरी बलबीर सिंह (होमियारपुर) : उपाध्यक्ष महोदय, आपने इसकी इजाजत दी है क्या ?

उपाध्यक्ष महोदय : मैं देख रहा हूँ इस को।

SHRI MALLIKARJUN: I am raising this under 377. I am not speaking during Zero Hour.\*\*

Mr. Deputy-Speaker, Sir, I strongly plead and urge the Prime Minister to revoke the suspension orders of Shri Ghosh and Shri Jagmohan and that such motivated suspensions should be avoided in future in the interest of justice. (*Interruptions*).

MR. DEPUTY-SPEAKER: Mr. Tombi Singh.

(*Interruptions*)

श्री धर्मुन सिंह भदौरिया (इटावा) : सरकारी घक्सरों की गुलामी न कीजिये।

श्री मल्लिकार्जुन : कोर्ट में केस चल रहा है, आपको मालूम होना चाहिये। वहाँ जो भी अजमेंट हो उसके अनुसार काम कीजिये। इस तरह से पहले ही आप एक पिटनेस को सर्वेड कर देते हैं यह को तरीका है ? यह ठीक नहीं है।